

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**IA NOS. 930 & 943 OF 2019**

**IN**

**APPEAL NO. 277 OF 2018 & IA NO. 1199 OF 2018**

**Dated : 8<sup>th</sup> May, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of :**

**Maharashtra State Electricity Distribution Company Ltd. ...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anup Jain for R-2

Counsel for the Respondent(s) : Mr. Hemant Singh  
Mr. Ambuj Dixit for R-2

**ORDER**

**IA No. 930 of 2019**

***(Application for early hearing)***

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, the Application is disposed of.

**IA No. 943 of 2019**

***(Application for transfer from Court-II to Court-I)***

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, the Application is disposed of.

**A.NO. 277 OF 2018**

List the matter on **06.08.2019**. In the meantime, pleadings be completed.

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**